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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 1216 of 1987

Chandra Bhan ... ... ... Applicant.

Versus

The General Manager  
and another ... ... ... Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. K. Obayya, Member (A)

The applicant was working as Labour (Un-skilled) in the Gun Shop of Field Gun Factory, Kanpur. According to the applicant, he made a complaint to the respondent no. 1 about the incident dated 12.11.1983 for implicating him in a false case on 15.11.1983. The applicant was compelled to take drink after intanguging him, the security incharge has beaten him thereafter he was taken to house of Security Incharge by the Service ~~Vehicle~~ Vehicle where he was again beaten. On 13.11.1983 he was released by 3 O'clock morning and got medically examined on 15.11.1983. He was suspended on 14.11.1983 and a charge sheet was served upon him on 2.12.1983. An enquiry officer was appointed and the ~~appellate~~ enquiry officer conducted the enquiry. In the enquiry, the applicant was found guilty of committing theft and that is why he was removed from service. The applicant filed a departmental appeal against the same on 7.5.1986. His appeal was not decided that is why, he was compelled to file this application.

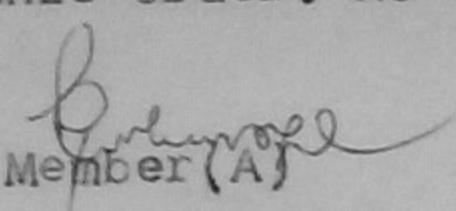
2. Accordingly, this application is allowed and the appellate authority is directed to dispose of the appeal filed by the applicant by passing a speaking

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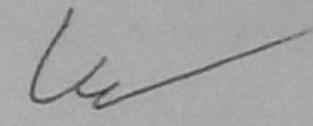
(JW)

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order after giving an opportunity of personal hearing to the applicant. Let the appeal be decided within a period of three months from the date of communication of this order. No order as to costs.

  
Member (A)

Dated: 9.2.1993  
(n.u.)

  
Vice-Chairman